

**Present position in Jaitapur Nuclear Plant**

902. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

(a) the present position regarding Jaitapur Nuclear Power Plant in Maharashtra;

(b) whether land for the project has been acquired; and

(c) if so, in what manner the people affected by the project are proposed to be rehabilitated and re-settled and the progress made in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Land has been acquired for the Jaitapur project. Statutory Environmental and Coastal Regulation Zone (CRZ) clearances have been obtained from the Ministry of Environment & Forests. Technology-independent site investigations and site infrastructure works have been started at the site. Discussions on the techno-commercial offer of M/s Areva, France are in progress.

(b) Yes, Sir.

(c) There is no displacement of people involved at Jaitapur. A Comprehensive rehabilitation package, including compensation for acquired land and other benefits for Project Affected Persons, was formulated by the Government of Maharashtra, which was signed between the Government of Maharashtra and the Nuclear Power Corporation of India Limited in 2010. Some of the provisions of the package have already been implemented. Government of Maharashtra has awarded the work of socio-economic survey of project affected villages to Yashwantrao Chavan Academy of Development Administration (YASHADA), Pune to prepare a report that will enable the implementation of the remaining provisions of the package. Regarding compensation, in February 2013, the Maharashtra Government announced additional compensation (*ex-gratia*) of ₹ 22.5 lakh per hectare. Of the total of 2336 Khatedars (land title holders), 1736 have collected the compensation and out of them, 1716 have also collected the *ex-gratia* as of June 26, 2014.

**Additional pact with International Atomic Energy Agency (IAEA)**

903. DR. PRADEEP KUMAR BALMUCHU: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is planning to enter into additional agreement with International Atomic Energy Agency (IAEA) for inspection of its civilian nuclear plants to pursue a major deal with the US, if so, the details thereof; and

(b) in what manner it would be going to help in increase in India's investments?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) India has decided to ratify a Additional Protocol to the Agreement between the Government of India and the International Atomic Energy Agency (IAEA) for the Application of Safeguards to Civilian Nuclear Facilities. The Additional Protocol was signed between the Government of India and the IAEA on 15 May 2009. As per the procedure for ratification, India would be depositing the instrument of ratification with the IAEA shortly. The India-specific Safeguards Agreement signed with the IAEA on 2nd February 2009 is already in force.

(b) Signing and ratification of the Additional Protocol allows India to build on the gains of the civil nuclear initiative to increase the contribution of nuclear energy in India's energy supply. It demonstrates India's support for nuclear non-proliferation and the safeguards system of the IAEA, of which India is a founding member.

#### **Power generated by nuclear power reactors**

904. SHRI C.M. RAMESH: Will the PRIME MINISTER be pleased to state:

(a) the details of the power generated by Nuclear Power Reactors in the country, location-wise; and

(b) whether Government has ensured adequate and continuous supply of fuel to these reactors, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) The details are given below:

Location & State	Units	Capacity MW	Generation in 2013-14 (MU)\$
Tarapur, Maharashtra	TAPS-1	160	1322
	TAPS-2	160	806
	TAPS-3	540	3739
	TAPS-4	540	4017